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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 1441/96.

Date of decision: 9th September, 1997.

Between:

B. Tara Devi Applicant.

And

1. Union of India represented by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyderabad. Respondents.

Counsel for the applicant: Sri J. Sudheer.

Counsel for the respondents: Sri V. Bhimanna.

Coram:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B. S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri J. Sudheer, for the applicant and Sri V. Bhimanna for the respondents.

The applicant in this O.A., was appointed as Data Entry Operator in the scale of pay of Rs.1200-2040 with effect from the date of her appointment in the Income Tax C. E. Department 23-9-1988. She was given the scale of pay of Rs.1350-2200 with effect from 11-8-1998 in accordance

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with the instructions contained in Ministry's letter No. F.7(A)/IC/86(44) dated 11.9.1989. She now requests for ~~the~~ fixation of her pay in the pay scale of Rs.1350--2200 with effect from the date of her joining i.e., 23--9--1988. She has filed two representations in this connection one on 12-10-1995 (Annexure IX - Page 32 to the O.A.,) and another on 1-10-1996 (Annexure 11 Page 39 to the O.A.). These representations are yet to be disposed of.

This O.A., is filed for a direction to the respondents ~~to the~~ ^{for} fixation of pay in the pay scale of Rs.1350-2200 with effect from the date of her joining in the Department i.e., 23--9-1988 instead of 11--9--1989 with all consequential benefits such as arrears of pay etc.

This O.A., is similar to that of O.A.1437/96 disposed of today. Hence we follow the same direction as given in O.A.1437/96 and direct the respondents as under:

- a) The representations of the applicant referred to above should be disposed of in accordance with the law taking due note of the Judgment in O.A.957/90 and the Order in SLP filed against that judgment.

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b) Time for compliance three months from the date of receipt of a copy of this Judgment.

With the above directions, the O.A., is disposed of. No costs.

B.S.JAI PARAMESHWAR
B.S.JAI PARAMESHWAR
Member (J)
a -

R.RANGARAJAN
R.RANGARAJAN
Member (A)

Date: 9th September, 1997.

Dictated in open Court.

D.R. (J)

sss.

DA.No.1441/96

1. The Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyderabad.
4. One copy to Mr.J.Sudheer, Advocate, CAT., Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

self
29/9/97

(A)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 9/8/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 1441/96

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

